

been sanctioned at a cost of Rs. 7.70 crore of which permitted Admissible Central Assistance (ACA) is Rs. 6.16 crore and Rs. 3.08 crore has been released till March, 2009.

- (iv) **Schemes of Urban Transport Planning:**—The Ministry of Urban Development provides central financial assistance upto 80% of the total cost of traffic and transportation studies, feasibility studies, preparation of DPRs (limited upto 50%) etc. as Grant to States/UTs on case to case basis. The Scheme covers wide gamut of urban transport matters for promoting comprehensive and integrated urban transport planning, integrating land-use, Comprehensive Mobility Plan (CMP), preparation of DPR, clean development studies, Intelligent Transport System studies etc. No financial assistance under the scheme has been provided to Goa so far, as no proposal under the scheme, has been received from that state.

#### **Houses in Sainik Farm area**

†2991. DR. PRABHA THAKUR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the number of houses built up in Sainik Farm area of Delhi at present and their details thereof;
- (b) whether Government has any plan to regularize houses in some areas of this colony to provide basic amenities to hundreds of residents of this area; and
- (c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) to (c) The Municipal Corporation of Delhi (MCD) has informed that no such survey has been conducted in this regard. The Government of National Capital Territory of Delhi (GNCTD) has informed that no such information is maintained/available. Committees have been constituted by the GNCTD for the purpose of survey of affluent unauthorised colonies of each district of Delhi under the chairmanship of Deputy Commissioner (Revenue). The MCD has also informed that the name of Sainik Farm is not among the list of unauthorized colonies to be considered for regularization, prepared by GNCTD. The revised Guidelines — 2007 for regularisation of unauthorized colonies in Delhi and the Regulations for Regularization of Unauthorized Colonies in Delhi dated 24th March, 2008, notified by Delhi Development Authority, do not relate to unauthorized colonies inhabited by affluent sections on public and private land.

#### **Sewerage cleaning**

†2992. SHRI KRISHAN LAL BALMIKI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

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†Original notice of the question was received in Hindi.